

May, 1982 together with an explanatory note prescribing separate effective rates of duty on films not otherwise specified and advertisement films.

(viii) G. S. R. 444 published in Gazette of India dated the 15th May, 1982 together with an explanatory memorandum making further amendment to Notification Nos. 53/80-CE, 54/80-CE and 55/80-CE dated the 13th May, 1980 so as to extend the excise duty concessions to steel ingots and iron or steel products.

(ix) G.S.R. 423(E) published in Gazette of India dated 26th May, 1982 together with an explanatory memorandum waiving payment of central excise duty on 'Lassi' for the period prior to the issue of notification No. 81/80 dated the 19th June, 1980.

(x) G.S.R. 485 published in Gazette of India dated the 29th May, 1982 together with an explanatory memorandum superseding notification No. 197/77-CE dated the 23rd June, 1977.

(xi) G.S.R. 452(E) published in Gazette of India dated the 9th June, 1982 together with an explanatory memorandum exempting rigid polyurethane foam falling under sub-item (3) of Item 15A of Central Excise Tariff from so much of the duty of excise leviable thereon, as is in excess of 15 per cent ad valorem. [Placed in Library. See No. LT-4145/82].

(7) A statement (Hindi and English versions) on the results of the market Loans floated in May, 1982 and issue of 7 per cent Capital Investment Bonds. [Placed in Library. See No. LT-4146/82].

PROF. MADHU DANDAVATE: Sir, I rise on a point of order.

MR. SPEAKER: What is your point of order.

PROF. MADHU DANDAVATE: My point of order is regarding the procedure to be followed in this House. The leaders of the various groups had a meet-

ing with you and we assured you that we will raise various issues under various rules. But, at the same time, we made it explicitly clear that on some issues, in order to express our displeasure against the Government, we would seek to raise an adjournment motion.

MR. SPEAKER: I have not given my permission.

PROF. MADHU DANDAVATE: The Presidential elections...

MR. SPEAKER: No, I have not given permission.

PAPERS LAID ON THE TABLE— Contd.

ANNUAL REPORT OF AND REVIEW ON
INSTITUTE FOR THE PHYSICALLY
HANDICAPPED, NEW DELHI FOR
1980-81 AND A STATEMENT

THE DEPUTY MINISTER IN THE
MINISTRIES OF EDUCATION AND
CULTURE AND SOCIAL WELFARE
(SHRI P. K. THUNGON): I beg to lay
on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year, 1980-81 along with Accounts and the Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year, 1980-81.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4147/82.]

MR. SPEAKER: Now the Calling Attention, Shri Viridhi Chandra Jain.

PROF. MADHU DANDAVATE: Sir, I have raised a point of order.

MR. SPEAKER: I did not allow it.

PROF. MADHU DANDAVATE: My point of order is this. Whenever any important developments have taken place—for instance, today a Ministry has